

total area allotted to other displaced persons, the total area allotted to local men and the area still held by Government for allotment;

(c) whether Government received representations from displaced persons owning gardens in West Pakistan, that they should be given priority in allotment of gardens over those who did not own gardens; and

(d) whether Government have accepted that policy?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

(c) Yes. A representation has been received from displaced Urban Agricultural Land and Gardens Owners (within Urban Areas of West Pakistan) Association, Delhi, requesting that all evacuee urban garden and agricultural lands should be allotted on quasi-permanent basis to displaced persons who owned urban gardens and agricultural lands in West Pakistan.

(d) No. Claims for properties other than agricultural land in the West Punjab are being processed and an integrated decision will be taken in respect of all such properties.

ALLOTMENT OF URBAN LANDS

***1199. Shri Vidyalankar:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that allotment of agricultural lands on quasi-permanent basis to the displaced persons coming from West Pakistan has been completed long ago, while the allotment of urban or suburban lands is still being delayed; and

(b) if so, the reasons therefor; and how long this task will take to be completed?

The Minister of Rehabilitation (Shri A. P. Jain): (a) The allotment of both rural and suburban evacuee lands in the Punjab and PEPSU on a Quasi Permanent basis has been completed. Allotment of urban evacuee lands on similar basis has not yet been made.

(b) The question of allotment of urban evacuee lands is being considered along with other urban evacuee properties, viz., houses and building sites. At this stage it cannot be stated how long this task will take to complete.

Shri Vidyalankar: May I ask why suburban lands were given to non-refugees?

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Shri A. P. Jain: Suburban lands are not ordinarily given to non-refugees. Only when refugees do not ask for them they are given to non-refugees.

GOVERNMENT HOUSING FACTORY

***1200. Pandit M. B. Bhargava:** Will the Minister of Production be pleased to state:

(a) the total money invested up to date by the Government in the construction and working of the Government Housing Factory, Delhi;

(b) whether any committee of experts was appointed to inquire into the ways and means to utilise and to make the best use of the existing factory and if so whether the Commission has submitted its report; and

(c) whether Government have taken or intend to take any legal action against the British consulting firm—Structural and Mechanical Development Engineers Ltd., Bucks, England and if not, why not?

The Minister of Production (Shri K. C. Reddy): (a) Rs. 1,07,94,000 (Rupees one crore seven lakhs and ninety four thousand), net investment.

(b) Yes; the Committee have submitted their report.

(c) Government have not taken legal action so far. It is not in the public interest to disclose at present the line of action which Government intend to take in future.

Pandit M. B. Bhargava: May I know whether Government has come to any decision as to what use this factory will now be put and what will be the additional investment?

Shri K. C. Reddy: I have already answered that question on a previous occasion. Government have decided to make use of this factory for manufacture of certain pre-fabricated parts, in collaboration with a Swedish firm. They also intend to manufacture certain pre-stressed concrete components and also lignoma boards.

As regards further investment, Government are not committed to any further investment at present.

Dr. P. S. Deshmukh: May I know, Sir, if any of these pre-fabricated parts have been used for the Members of Parliament quarters?

Shri K. C. Reddy: I am not aware of it.

Shri Velayudhan: May I know Sir, whether the contract that was entered into between the Government of India and the consulting firm had been sent